(d) the facilities, if any, provided for the recreation, education and medical attendance to their families?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a), (b), (c) and (d). Eight statements giving the required information are laid on the Table of the House. [See Appendix IV, Annexure No. 37.]

WORKING OF THE HINDUSTAN SHIPYARD

THE MINISTER FOR PRODUCTION (SHRI K. C. REDDY): Sir, I would like to make an explanation. In the course of the debate on the Appropriation Bill yesterday, I find that my hon. friend Shri C. G. K. Reddy has referred to the working of the Hindustan Shipyard, and he has also referred to my unfortunate absence at that time. I am indeed sorry I was not here to give him some information which he wanted. I cannot give the information now-this is not the proper time—but I expect to refer to some of the points which he raised in the course of his speech. I have read the report of his speech. When a suitable opportunity occurs in the course of the general discussion on the Budget, I will reply to those points.

PANEL OF VICE-CHAIRMEN

MR. CHAIRMAN: In pursuance of subrule (1) of rule 7 of the Rules of Procedure and Conduct of Business in the Council of States, I have nominated the following four Members to serve on the new panel of Vice-Chairmen:

- 1. Shri B. C. Ghose
- 2. Shri K. S. Hegde
- 3. Shrimati Violet Alva 4

Shri Akhtar Husain.

PAPER LAID ON THE TABLE

Evacuee Property (Amdt.) Bill, 1952

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): Sir, I beg to lay on the Table a~ Statement showing the Supplementary Demands for Grants for expenditure of the Central Govern ment on Railways for the year 1952-53. [Placed in Library. See No. IV Va. (86e).]

THE ADMINISTRATION OF EVA-CUEE PROPERTY (AMENDMENT) BILL, 1952

MR. CHAIRMAN: Legislative Business. The Minister for Rehabilitation may continue his speech.

3 P.M.

THE MINISTER FOR REHABILITATION (SHRI A. P. JAIN): Mr. Chairman, yesterday I referred to certain interested propaganda which had been carried on here and in Pakistan against the provisions of this Bill. I will cite an instance of that kind of propaganda. The report of the debate in the House of the People which has been published in the Civil & Military Gazette of the 22nd February 1953 contains the head-line: "Act made harder in certain respects." In the body of the report, which is the APP report, it is mentioned that "some of the definitions embodied in Chapter IV of the original evacuee property law to cover intending evacuees have been dropped while others have been transferred to the chapter covering evacuees. This means that at least so far as transferred definitions are concerned, the Indian evacuee law has been made harsher". The question is: Has the Indian evacuee law been made harsher? It is . true that sub-clauses (i) and (ii) of clause (e) f section 2 have been transferred to clause (d) of section 2. But the difference is there. Sub-clauses (i) and (ii) of clause (e) becomes operative from 14th August 1947, whereas the transferred portions became operative from the 18th October 1949. That makes a world of difference, because, as I mentioned yesterday, taking the cumulative effect of clauses (e) and (f) together, any person who continues any of the acts mentioned in sub-clauses (i) and (iiV